

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (C) No.5733/2021

(Arising out of impugned final judgment and order dated 30-07-2019 in SPLA No. 433/2011 passed by the High Court of Judicature at Allahabad)

DIRECTOR OF EDUCATION & ANR.

Petitioner(s)

VERSUS

MADHU GOEL & ANR.

Respondent(s)

Date : 30-01-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE BELA M. TRIVEDI
HON'BLE MR. JUSTICE PANKAJ MITHAL

For Petitioner(s)

Mr. K Parmeshwar, A.A.G.
Ms. Sakshi Kakkar, AOR

For Respondent(s)

Mr. R K Pandey, Adv.
Mr. Atul Sharma, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. Heard learned Additional Advocate General appearing for the petitioners, learned counsel appearing for Respondent No.1 and perused the material placed on record.
2. Leave granted.
3. The operation of the impugned order passed by the High Court is stayed till the pendency of the appeal.

(VISHAL ANAND)
ASTT. REGISTRAR-cum-PS

(MAMTA RAWAT)
COURT MASTER (NSH)